

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 351/93

~~Exhibit~~

DATE OF DECISION 17/8/1993

Shri Harigovind Ramprit Bhagat Petitioner

Mr. B. B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Harigovind Ramprit Bhagat,
Working under Sub-Divisional Officer,
Telegraph, Telephone Office,
Near Delhi Gate,
Palanpur.
(Advocate : Mr.B.B.Gogia)

: Applicant

Versus

1. Union of India
Through: Secretary,
Department of Telecommunication,
Government of India,
Sanchar Bhavan,
New Delhi.
2. District Engineer Telecom,
Telephone Office,
Delhi Gate,
Palanpur.
3. Sub-Divisional Officer (Telegraph)
Telephone Office,
Delhi Gate,
Palanpur.
4. District Engineer Telegraph,
Telephone Office,
Near Alankar Cinema,
Surendranagar.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL JUDGMENT

O.A.351/93

Date: 17/8/1993

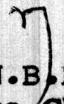
Per: Hon'ble Mr. N.B.Patel : Vice Chairman

As suggested by the learned advocates, the respondents are directed to treat a copy of the present application served on them, as the applicant's representation and to take decision thereon as to regularisation of the services of the applicant latest by 30th October, 1993. The respondents are further directed not to terminate the services of the applicant till they decide the representation of the applicant and for a period of 10 days from the date of the communication of the decision to the applicant. It will be open to the applicant to make a supplementary representation within two weeks from today, if he so chooses, and if the applicant makes such a supplementary representation within the said period, the respondents shall also take into consideration

...3..

such supplementary representation alongwith the copy
of the application directed above to be treated as
representation.


(V.Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

a.b.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. 02/351/93 of 199

Transfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 23/08/93

Countersigned : AB

Shafiq
Section Officer/Court Officer

DBL
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES H. R. Bhagat

VERSUS

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